

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/MP/2019

- Subject : Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfilment of Condition Subsequent and Scheduled Commissioning Date of the Petitioner's Project.
- Date of Hearing : 29.9.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Parampujya Solar Energy Private Limited (PSEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Sanjay Sen, Advocate, PSEPL
Shri Nitish Gupta, Advocate, PSEPL
Ms. Nipun Sharma, Advocate, PSEPL
Ms. Mandakini Ghosh, Advocate, PSEPL
Shri Ruth Elvin, Advocate, PSEPL
Ms. Neha, Advocate, PSEPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Shri Akshay Goel, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL

Record of Proceedings

During the course of hearing, the learned senior counsel for the Petitioner and the Respondent No.1, SECI made their detailed submissions in the matter.

2. Learned counsel for the Respondent No.2 stated that the dispute between the Petitioner and SECI in this matter does not concern the Respondent No.2 and for the dispute between the Respondent No.2 and SECI, Respondent No.2 had filed a Petition before Maharashtra Electricity Regulatory Commission and the matter is now pending in appeal before the Appellate Tribunal for Electricity.

3. Considering the requests of the learned senior counsel and learned counsel for the parties, the Commission permitted all the parties to file their respective written submissions within two weeks with copy to the other side.



4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)